



BOOKLET SERIES



DO NOT OPEN THIS QUESTION BOOKLET UNTIL ASKED TO DO SO.

INSTRUCTIONS TO CANDIDATE

1. Please do not open this Question Booklet until asked to do so.
2. Do not leave the examination hall until the examination is over and permitted by the invigilator.
3. Fill up your particulars in the spaces provided on the cover of Question Booklet and the OMR Answer Sheet before commencement of the examination.
4. Please check for completeness of the Question Booklet immediately after opening. There are 16 pages including the cover pages.
5. **The duration of the examination is 2 hours.**
6. There are 120 objective type questions. Each question has four answer options marked (1), (2), (3) and (4).
7. Answers are to be marked on the OMR Answer Sheet, which is provided separately.
8. Please ensure to write the Question Booklet Series in the space provided in the OMR Answer Sheet and also shade the appropriate oval.
9. Choose the most appropriate answer option for each question and darken the oval completely, corresponding to (1), (2), (3) or (4) against the relevant question number.
10. Use only **Blue/Black Ball Point Pen** to darken the oval for marking your answer.
11. Please do not darken more than one oval against any question as it will be read as wrong answer.
12. Once an oval is darkened as answer to a question, it is final. Answer option once darkened cannot be changed. It is not permitted to change the answer option by erasing, using correction fluid, marking cross (X) in the oval or any other method whatsoever.
13. **Each question carries equal marks. There will be 25% Negative marking.**
14. Rough work, if any, is to be done on the Question Booklet only. No separate sheet will be provided/used for rough work.
15. **Calculator, Mobile Phone, Electronic gadgets, etc., are not permitted inside the examination centre.**
16. Candidate using unfair means in the examination will be disqualified.
17. Candidate may take the Question Booklet after the completion of the test.
18. The right to exclude any question(s) from final evaluation rests with the examining authority.



Please fill in the following details using ball point pen.

Roll No.

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Name : _____

Signature : _____

THE OMR ANSWER SHEET SHOULD BE HANDED OVER TO THE INVIGILATOR ON COMPLETION OF THE EXAMINATION.



Directions (Questions 1-4) : Each of these questions has a text portion followed by four alternative summaries. Choose the option that best captures the essence of the text.

1. Satyagraha, a philosophy and practice of non-violent resistance, has the power to shame the powerful because it makes a moral statement before the society. But it is only effective when the practitioner acquires the moral right to undertake the action. Only a principled person can carry Satyagraha to its logical end. Any regime, liberal or illiberal, finds it tough to suppress this movement. This weapon of truth and non-violence rarely fails provided it is used selflessly in public interest. Satyagraha becomes Duragraha, if it is used as blackmail.
 - (1) Satyagraha is a battle which is sure to win over the opponents.
 - (2) The success of Satyagraha depends on the integrity, morality and uprightness of the person as well as the fairness of the cause.
 - (3) Unfair demands through Satyagraha amount to blackmailing and are anti to the spirit of Satyagraha.
 - (4) Satyagraha has time and again proved to be a powerful tool to fight for a just cause.
2. Storing energy is one of the biggest obstacles to the widespread adoption of alternative sources of power. Batteries can be bulky and slow to charge. Hydrogen, which can be made electrolytically from water and used to power fuel cells, is difficult to handle. However, magnesium could turn out to be the alternative that offers us a new energy producing option. As school chemistry lessons show, metallic magnesium is highly reactive and stores a lot of energy. Even a small amount of magnesium ribbon burns in a flame with a satisfying white heat. Researchers are now devising ways to extract energy from magnesium in a more controlled fashion.
 - (1) As storing energy is a big obstacle to the adoption of alternative sources of power, researchers are looking at extracting energy from magnesium which stores a lot of energy.
 - (2) Problems with the storage and handling of conventional energy sources have forced the researchers to turn their attention to magnesium which stores a lot of energy naturally.
 - (3) Researchers are devising ways to extract energy from magnesium, as magnesium stores a lot of energy compared to the bulky dry cells and hydrogen.
 - (4) As hydrogen and dry cells pose great obstacles to storing energy, researchers are looking at extracting energy from magnesium which stores a lot of energy.
3. Local communities have often come in conflict with agents trying to exploit resources, at a faster pace, for an expanding commercial industrial economy. More often than not, such agents of resource-intensification are given preferential treatment by the state, through the grant of generous long leases over minerals or fish stocks, for example, or the provision of raw material at an enormously subsidized price. With the injustice so compounded, local communities at the receiving end of this process have no recourse expect direct action, resisting both the state and outside exploiters through a variety of protest techniques. These struggles might perhaps be seen as a manifestation of a new kind of class conflict.
 - (1) Preferential treatment given by the state to agents of resource-intensification for an expanding commercial-industrial economy exacerbates injustice to local communities and leads to direct protests from them, resulting in a new type of class conflict.
 - (2) Local communities have no option but to protest against agents of resource intensification and create a new type of class conflict when they are given raw material at subsidized prices for an expanding commercial-industrial economy.
 - (3) A new kind of class conflict arises from preferential treatments given to agents of resource-intensification by the state, which the local community sees as unfair.
 - (4) The grant of long leases to agents of resource-intensification for an expanding commercial-industrial economy leads to direct protests from the local community, which sees it as unfair.

4. Cellular phone services are being provided by two companies in each telecom circle. These companies were awarded the contracts based on the licence fees they agreed to pay the government and were selected on a competitive basis. Cellular phone service providers have found their profits are much less than they expected - in fact in most cases they are losing money.
- (1) There is unhealthy competition between the cellular service providers.
 - (2) Cellular service providers have been unable to match performance to plan.
 - (3) All the cellular phone service providers have been operating inefficiently.
 - (4) The government was wrong in allowing private provision of cellular services.

Directions (Questions 5-10) : Choose the option which best expresses the meaning of the underlined idiom/phrase in the sentence.

5. There was a job for me to cut my teeth on.
- (1) gain experience
 - (2) sharpen my wits
 - (3) earn a decent salary
 - (4) do an honorary job
6. He was a king who ruled his subjects with an iron hand.
- (1) kindly
 - (2) sympathetically
 - (3) conveniently
 - (4) oppressively
7. For months my boss has been dragging his feet about increasing my pay; hence, tomorrow I am going to force the issue with him.
- (1) bring an issue
 - (2) solve an issue
 - (3) force a decision
 - (4) make an issue
8. Shekhar bids fair to be a popular author.
- (1) is confident
 - (2) is ambitious
 - (3) is unlikely
 - (4) seems likely
9. I have been chewing the cud for days, but still haven't decided whether I should take up the job or not.
- (1) forgetting things
 - (2) contemplating
 - (3) accusing others
 - (4) crying over spilt milk
10. She took umbrage at my remarks about her new dress.
- (1) felt offended
 - (2) felt depressed
 - (3) felt satisfied
 - (4) felt pleased

Directions (Questions 11-16) : Choose the word that is opposite in meaning to the underlined word.

11. No one believed his daft explanation for the incident.
- (1) foolish
 - (2) dreary
 - (3) rational
 - (4) glib
12. The Board of Directors showered encomiums on the Chairman for his liberal policies.
- (1) generosity
 - (2) tribute
 - (3) denunciation
 - (4) praise
13. The young business executive was very perspicacious.
- (1) unreliable
 - (2) humble
 - (3) clever
 - (4) banal
14. The apples being sold in the shop looked luscious.
- (1) captivating
 - (2) pleasant
 - (3) unsavoury
 - (4) protected
15. My mother made profligate use of scarce resources.
- (1) extravagant
 - (2) thrifty
 - (3) inquisitive
 - (4) proper
16. I will have to improve my slovenly habits since my mother is coming to stay.
- (1) tidy
 - (2) gaudy
 - (3) formal
 - (4) old fashioned

Directions (Questions 17-22) : Choose the word that is nearest in meaning to the underlined word.

17. I had no doubt that the craven fellow would be only too pleased to back out.
(1) restless (2) flattering (3) cowardly (4) greedy
18. From the celerity with which the waiter approached her, I decided she must be very rich or very distinguished.
(1) quickness (2) apprehension (3) excitement (4) astonishment
19. The two police officers, known for their probity are well respected by the citizens that they serve.
(1) promptness (2) efficiency (3) uprightness (4) courtesy
20. Few teachers have been spared the problem of an obstreperous pupil in the class.
(1) sullen (2) lazy (3) awkward (4) unruly
21. The actress refused to respond to any queries that were not germane to her latest movie.
(1) useful (2) relevant (3) divergent (4) paradoxical
22. My daughter's aches and high fever portend a trip to the doctor.
(1) portray (2) profess (3) foreshadow (4) reveal

Directions (Questions 23-28) : Fill in the blanks.

23. There was no agreement _____ the great powers _____ a treaty to ban weapons.
(1) with, about (2) in, for (3) among, on (4) between, about
24. If business continues to expand, it can _____ enough new jobs to make up for those that will be _____ by automation.
(1) repeal, reduced (2) create, eliminated
(3) invent, introduced (4) produce, required
25. One of the _____ of writing a coffee-table book like this one is that you can put in a whole lot of stuff which may or may not _____ up to scrutiny because hardly anyone reads it.
(1) shortcomings, match (2) advantages, stand
(3) intentions, meet (4) passions, match
26. It sounds _____ that if a low carb diet can prevent a second heart attack from occurring, it should also be able to _____ the first occurrence.
(1) rational, alienate (2) reasonable, augment
(3) fascinating, foment (4) logical, allay
27. A recession is _____ by rising unemployment, increase in government borrowings, and _____ stock prices.
(1) characterized, falling (2) shown, abundance
(3) visualized, increasing (4) depicted, increasing
28. While many scientists focus their attention on potential weaknesses in the cancer cells, others are concentrating on the _____ side-recruiting the body's immune system to seek and destroy the _____ tissues.
(1) flip, renegade (2) brighter, varicose
(3) other, weak (4) dull, destructive

Directions (Questions 29-34) : A sentence has been divided into four parts. Choose the part that has an error.

29. (1) My boss (2) believes in giving
(3) utmost attention (4) to the problems at hand.
30. (1) The mysterious stranger was the person (2) whom, we discovered later,
(3) used to own this company (4) ten years ago.
31. (1) The conclusion of the report (2) seems sound,
(3) but the criteria the writer has adopted (4) appears invalid.
32. (1) Harish is (2) one of the cricketers
(3) who has maintained (4) a consistently good record.
33. (1) To succeed in these tests (2) it is absolutely necessary
(3) for us (4) to aim for speed and accuracy.
34. (1) Before disposing off (2) his property
(3) he met his counsel (4) and took his advice.

Directions (Questions 35-40) : In each of these questions, choose the option which can be substituted for the given words.

35. Introductory part or lines to a discourse or play
(1) Epilogue (2) Monologue (3) Prologue (4) Synopsis
36. A person suffering from nervousness or lack of confidence
(1) Shrewd (2) Belligerent (3) Docile (4) Timorous
37. Feeling of annoyance at the sight of unfair treatment
(1) Indignation (2) Irritation (3) Anger (4) Abrogation
38. A person who is too willing to obey other people
(1) Subaltern (2) Subjugate (3) Sublimate (4) Subservient
39. A peculiar behaviour or habit of an individual
(1) Philandering (2) Resoluteness (3) Idiosyncrasy (4) Stupidity
40. A person who insists on conforming to the laid down rules
(1) Stickler (2) Obstinate (3) Disciplinarian (4) Righteous

Directions (Questions 41-46) : Choose the correctly spelt word :

41. (1) Rescission (2) Rescision (3) Rescesion (4) Rescession
42. (1) Contingent (2) Cuntingent (3) Contengent (4) Cantingent
43. (1) Aportionment (2) Apportionment (3) Apoortionment (4) Apportenment
44. (1) Forfetur (2) Forfieture (3) Forfeiture (4) Forfetuire
45. (1) Nuesance (2) Nuiesance (3) Nuisance (4) Nuisence
46. (1) Prerogitive (2) Prerogative (3) Perogitive (4) Perogative

Directions (Questions 47-56) : Study the passages below to answer the questions that follow each passage.

Passage-1

It is unfortunate that India has not been able to shed the image of a highly corrupt nation even after seven decades of Independence. The average Indian believes that he cannot get even the basic services to which he is entitled under the law without greasing the palms of one or more officials at the ground level. In the recent past, things have undoubtedly changed for the better – even if only marginally – thanks to digitisation and the sensible pruning of prescribed procedures. The Centre and a few States deserve praise for taking some initiatives to reduce corruption. But this is small comfort. A lot more needs to be done before we can relax the fight against corruption among public servants. It is against this backdrop that Parliament has passed the Prevention of Corruption (Amendment) Bill. At least one of the amendments, which mandates prior approval of the Central or State government to initiate investigation into corruption charges, is bound to evoke negative reactions from large sections of the public. Protection to government servants from arbitrary and unilateral action by anti-corruption agencies without prior permission from the government was earlier available only to the higher echelons.

47. In the context of the passage, what does the word 'pruning' imply ?
(1) Simplification (2) Elimination (3) Reduction (4) Standardisation
48. It is implied in the passage that the general Indian public is
(1) averse to government action against corruption.
(2) responsible for India's image of being a highly corrupt nation.
(3) of the belief that bribing is a must to get even basic services that are theirs by right.
(4) None of these
49. It could be inferred from the passage that
I. in earlier times, even corrupt senior officials were above the law and safe.
II. majority of the law makers in our country are unified in their fight against corruption in the corridors of power.
III. digitization is playing a role in reducing corruption.
(1) I and II (2) II and III (3) I and III (4) I, II and III
50. Which of the following statements is not necessarily true ?
(1) Governments across the country have taken up the fight against corruption in right earnest.
(2) The latest measures introduced by Central and State governments will surely reduce corruption among public servants in the long run.
(3) It is impossible to reduce corruption unless the Central and State governments work in tandem.
(4) All these
51. Which of the following is most nearly opposite in meaning to the word 'arbitrary' as used in the passage ?
(1) Consistent (2) Erratic (3) Fanciful (4) Optional

Passage-2

Today, we are under the dangerous influence of a new form of illiteracy. According to the Census, "a person aged seven and above, who can both read and write with understanding in any language, is treated as literate." We are now seeing a form of illiteracy creeping in on those who are literate and this has to do with the term "understanding" in the above definition. Today, under the influence of digital technologies and a dominant visual culture, are we reading (and seeing) with less understanding? This new form of illiteracy has to do with certain incapacities of reading and writing. Reading is matter of fact and habitual; yet it has many hidden dimensions to it. Reading is more than seeing words. It is about making sense of words, about discovering and constructing meaning. The meaning of the words we read is not gathered from dictionaries alone. They are also created from our memories and experiences. The meaning of every sentence is dependent on the context in which it is used. If reading is so complex, how is it that we read so effortlessly? The strategies of reading have to be taught and they become part of our habits of reading.

52. Today, anyone above the age of seven
- (1) is considered capable of becoming literate.
 - (2) can read and write in atleast one language.
 - (3) comes under the influence of digital technologies.
 - (4) is considered for inclusion in Census data under literate/illiterate category.
53. What is the new form of illiteracy that the author is referring to ?
- (1) Being able to read, but without comprehending the real meaning.
 - (2) Being above the age of seven but unable to read and write.
 - (3) Inability to understand digital technologies.
 - (4) All these
54. Which of the following statements is true as per the passage ?
- (1) Any sentence once written will have one meaning only.
 - (2) No dictionary is perfect.
 - (3) Memories and experiences give shape to meanings of certain sentences that we read.
 - (4) None of these
55. It is implied in the passage that
- (1) reading is both simple and complex at the same time.
 - (2) there is more to reading than meets the eye.
 - (3) the right way of reading if learnt, could become a habit.
 - (4) All these
56. Which of the following statements is 'not true' in the context of the passage ?
- (1) Illiteracy is a dangerous thing.
 - (2) The definition of literacy as per the Census needs to be reviewed in the modern context.
 - (3) For reading to make real sense, the reader has to go below the surface of the written matter.
 - (4) None of these

Directions (Questions 57-60) : Choose the order of the sentences marked A, B, C, D and E that forms a logical paragraph.

57. A. All these necessities are well looked after but the much-needed love and care of loved ones is of course, sadly missing; for, how can outsiders provide solace ?
B. In these homes, it is very interesting and even touching to talk to people whether they are men or women.
C. The very concept of an old age home is new to India.
D. It is usually a home for those old people who have no one to look after them or those who have been thrown out of their homes by their children.
E. The place is of course, like home where the inmates get all the facilities for a routine living like food, clothing and shelter.
(1) DAEB C (2) CDEAB (3) DBCEA (4) CEDBA
58. A. This app has been developed by the Federation of Indian Export Organisations (FIEO), the largest such organisation of the country, and is available on both Android and IOS platforms.
B. The Union Ministry of Commerce and Industry has launched Niryat Mitra mobile application for exporters and importers of the country.
C. It works internally to map Indian Trade Clarification (ITC) Harmonized Item Description and Coding System (HS) code of other countries with that of India and also provides all the required data without the users having to bother about HS code of any country.
D. The app provides a wide range of information required to undertake international trade; right from policy provisions for export and import, to applicable GST rate, available export incentives, preferential tariff and market access requirements.
E. It also issues notifications of export promotion programmes organised by FIEO to the industry.
(1) BEADC (2) ABCDE (3) DCBEA (4) BADCE
59. A. It seeks to help farmers dispose of their surplus stock profitably and reduce the country's oil import dependence.
B. It also encourages setting up of supply chain mechanisms for biodiesel production from non-edible oilseeds, used cooking oil and short gestation crops.
C. The National Policy on Biofuels was unveiled by the Union Government in May 2018 for promoting the usage of biofuels in the country.
D. The policy categorises biofuels into first generation (1G), second generation (2G) and third generation (3G) to enable extension of appropriate financial and fiscal incentives under each category.
E. It has expanded the availability of raw materials for ethanol production by allowing the use of sugarcane, starch, damaged food grains, rotten potatoes etc. that are unfit for human consumption.
(1) CDAEB (2) CEADB (3) DACBE (4) DABCE

60. A. They help in venting our anger and hurt, but that is the only thing that they do; they lead to angry show-downs and bring all discussions to a grinding halt.
 B. Actually, the real problem lies in our style of confrontation and not in the issue that we are taking up; typically, we use character-based confrontations.
 C. But we dread confrontations because they are unpleasant and can damage relationships, but unresolved issues also affect relationships in an adverse way.
 D. Naturally, we feel upset and hurt when our expectations are not met.
 E. People do not always do the things we want them to do; no matter how reasonable or minimal our expectations may be, there are times when we are let down.
 (1) EDCBA (2) CBADE (3) EBDAC (4) CEBAD
61. Who would be the Chief Guest at India's Republic Day ceremony on 26 January, 2019 ?
 (1) President of South Africa (2) President of Argentina
 (3) President of Italy (4) None of these
62. Which among the following nations recently rejected the Paris Agreement on Climate Change by refusing to sign on it ?
 (1) Syria (2) USA (3) South Korea (4) None of these
63. The United Nations International Day of Persons with Disabilities (IDPD) is observed on _____ December every year.
 (1) 1st (2) 3rd (3) 5th (4) 7th
64. Who was recently appointed as the 25th Governor of the Reserve Bank of India ?
 (1) Arvind Subramanian (2) Krishnamurthy Subramanian
 (3) Shaktikanta Das (4) None of these
65. Mr. Alyque Padamsee, who passed away recently at the age of 90, was the famous Indian _____.
 (1) ad film maker (2) football coach (3) music composer (4) None of these
66. Which Indian sportsperson has recently been appointed as the first ever Youth Ambassador of United Nations Children's Fund (UNICEF) India ?
 (1) Manu Bhaker (2) Lakshya Sen (3) Hima Das (4) Prithvi Shaw
67. Name the politician who died recently at the age of 93 years, and was the only person to have served as Chief Minister of two different states.
 (1) M. Karunanidhi (2) Somnath Chatterjee
 (3) A. B. Vajpayee (4) N. D. Tiwari
68. Who was recently divested of the 'Ambassador of Conscience' Award by the Amnesty International failing to stop violence against the minority community in his/her country ?
 (1) Jacob Zuma (2) Aung San Suu Kyi
 (3) Robert Mugabe (4) None of these
69. The High Court of which country has recently made a landmark ruling that the Tihar prison complex in Delhi is safe enough to extradite Indian fugitives from that country ?
 (1) South Africa (2) Singapore (3) Australia (4) UK
70. What is the height of the world's tallest statue, the 'Statue of Unity' of Sardar Patel, located in the state of Gujarat ?
 (1) 137 mtr (2) 157 mtr (3) 182 mtr (4) 195 mtr

71. Through which of the following processes do plants convert light energy into chemical energy ?
 (1) Entropy (2) Photosynthesis
 (3) Photorespiration (4) Respiration
72. Which gland directly regulates the rate of metabolism in human beings ?
 (1) Thyroid (2) Parathyroid (3) Pituitary (4) Thymus
73. The colour of an opaque object is due to the colour that it _____.
 (1) scatters (2) absorbs (3) reflects (4) refracts
74. As per Indian history, who was the last Mughal emperor to sit on the peacock throne ?
 (1) Jahangir (2) Muhammad Shah
 (3) Sher Shah (4) Bahadur Shah Zafar
75. Who was the Guru of Sikhism when construction of the Golden Temple at Amritsar was completed ?
 (1) Guru Arjan (2) Guru Angad (3) Guru Amar Das (4) Guru Ram Das
76. Who among the following is regarded as the 'Mother of the Indian Revolution' due to her contributions to the Indian freedom struggle ?
 (1) Madam Bhikaji Cama (2) Rani Lakshmi Bai
 (3) Durga Bai Deshmukh (4) Annie Besant
77. Which of the following is a key feature of the Parliamentary system of government in India ?
 (1) Council of Ministers is responsible to the Lok Sabha.
 (2) Lok Sabha is directly elected by the people.
 (3) Rajya Sabha cannot be dissolved.
 (4) Parliament can amend the Constitution.
78. What is 'zero hour' in Parliament of India ?
 (1) When a Money Bill is introduced in the Lok Sabha.
 (2) When the proposals of the opposition are considered.
 (3) This is the interval between morning and afternoon sessions.
 (4) The time immediately after the Question Hour when matters of utmost importance are raised.
79. The Chief Minister of a State in India is not eligible to vote in the Presidential election if he/she
 (1) is a caretaker Chief Minister.
 (2) is a member of the Upper House of the State Legislature.
 (3) is yet to prove his/her majority on the floor of the Lower House of the State Legislature.
 (4) himself/herself is a candidate.
80. Days and nights are equal throughout the globe when the sun shines vertically over the _____.
 (1) Prime Meridian (2) Equator
 (3) Tropic of Cancer (4) Tropic of Capricorn
81. Doldrums is/are
 (1) an equatorial zone of low pressure. (2) low pressure areas on mountains.
 (3) a sub-polar zone of high pressure. (4) a mid-latitude area of low pressure.

82. The earth rotates around its axis from
 (1) South to North. (2) West to East.
 (3) North to South. (4) East to West.
83. 'Pulitzer Prize' is awarded for outstanding work in which of the following fields ?
 (1) Literature and Journalism (2) International Peace
 (3) Science and Technology (4) Performing Arts
84. Which President of India authored the book 'My Presidential Years' ?
 (1) Shri R. Venkataraman (2) Shri K. R. Narayanan
 (3) Dr A. P. J. Abdul Kalam (4) Dr. Shankar Dayal Sharma
85. Which of the following is not a Chief Organ of the United Nations organizations ?
 (1) The International Court of Justice (2) The Trusteeship Council
 (3) International Labour Organization (4) The Economic and Social Council
86. Who won the women's singles championship of the US Open Tennis Grand Slam 2018 ?
 (1) Serena Williams (2) Simona Halep
 (3) Angelique Kerber (4) Naomi Osaka
87. Who among the following scientists is one of the three joint winners of the Nobel Prize for Chemistry for the year 2018 ?
 (1) James P. Allison (2) Donna Strickland (3) Tasuku Honjo (4) Frances H. Arnold
88. Name the cyclonic storm that recently hit many districts of Tamil Nadu.
 (1) Phailin (2) Nilam (3) Titli (4) Gaja
89. Where did the 13th Summit meeting of the Group of 20 (G20) countries take place in November-December 2018 ?
 (1) Hamburg (2) Buenos Aires (3) Hangzhou (4) Antalya
90. Name the latest earth-observation satellite launched along with 30 other satellites of eight countries by ISRO in November 2018.
 (1) Cartosat-2 (2) INS-1C (3) HysIS (4) Microsat

Directions (Questions 91-92) : Find the missing number.

91. 2160, 1080, 360, ' ?', 18, 3
 (1) 180 (2) 120 (3) 100 (4) 90
92. BC, EE, JH, QL, ZQ, ' ?'
 (1) KW (2) UQ (3) WQ (4) WP

Directions (Questions 93-94) : In each of these questions one term in the number series is wrong. Find out the wrong term.

93. 8, 14, 26, 48, 98, 194, 386
 (1) 14 (2) 48 (3) 98 (4) 194
94. 11, 5, 20, 12, 40, 26, 74, 54
 (1) 5 (2) 20 (3) 40 (4) 26

Directions (Questions 95-99) : Read the following information to answer these questions.

A, B, C, D and E are five towns out of which two are hill stations and the rest are in plains. Two towns, which are in plains, are harbours. Four towns out of the five are capitals and two are industrial towns. Population of two towns is less than 5 lacs each; it is 20 lacs of one town and more than 50 lacs each of the remaining two towns. Two towns are on the same latitude and another two are on the same longitude. Latitudes and longitudes of both harbours are different and out of these one is an industrial town. The population of both industrial towns is more than 50 lacs each. The longitude of one hill station and one of the industrial towns is same. The latitudes and longitudes of the other hill station and other harbour are different. One industrial town is neither a hill station nor a harbour. None of the hill stations is an industrial town. The hill station of which the longitude is same as that of a harbour, is a capital. B is a hill station while the longitudes of A and E are same. E is a harbour. The latitude of D and C is same and the population of D is 20 lacs. Both the harbours are capitals and one of them is an industrial town.

95. Which of the following two towns have population numbering less than 5 lacs ?
(1) D and A (2) B and C (3) A and B (4) A and C
96. Which of the following towns is not a capital ?
(1) A (2) C (3) D (4) B
97. Which of the following is a harbour, capital and industrial town ?
(1) A (2) B (3) C (4) E
98. Which of the following towns have populations more than 50 lacs ?
(1) A and D (2) B and E (3) C and E (4) C and D
99. Which of the following towns is hill station as well as capital ?
(1) B (2) C (3) E (4) A

Directions (Questions 100-101) : In each of the following number series, two terms have been put within brackets. Mark your answer as

- (1) if both the bracketed terms are right.
(2) if the first bracketed term is right and second is wrong.
(3) if the first bracketed term is wrong and second is right.
(4) if both the bracketed terms are wrong.

100. 4, 6, 10, (12), 16, (14), 22
101. (2), 5, (12), 25, 41, 61
102. In a queue, Mrs. Verma is standing as the 10th person from the front while Mrs. Chaudhury is standing as 25th from the last while Mrs. Datta is standing just in the middle of the two. If there are 40 persons in the queue, what is Mrs. Datta's position from the front ?
(1) 11th (2) 12th (3) 13th (4) 14th
103. In a certain coded language 'Te Da Ka Ni' means 'Work is in mind', 'Se Po Lo Ni' means, 'Mind are not responsible' and 'Ba Da Fu Te' means 'Work is through labour'. What does 'Ka' stand for in that code language ?
(1) mind (2) is (3) work (4) in
104. If MECHANICS is coded as 351740219 and JAPANESE as 64840595, how will CHINESE be coded ?
(1) 1720595 (2) 1750595 (3) 1650595 (4) 1562695
105. Vasudha starts jogging from a point near her house. She first jogs 3 km towards west, then turns towards north and moves 4 km in that direction. How far and in which direction is Vasudha from her house ?
(1) 3 km North (2) 4 km West (3) 5 km North-West (4) 5 km South-West

106. Bipasha's present age is $\frac{1}{3}$ rd of her father Monish's age. 10 years from now Monish's age will be twice the age of his son Sumant's age. If three years ago Sumant was 10 years old, then how old is Bipasha currently ?
 (1) 11 years (2) 12 years (3) 13 years (4) 15 years
107. There are two buildings P and Q. If 15 persons are sent from P to Q, then the number of persons in each building is the same. If 20 persons are sent from Q to P, then the number of persons in P is double the number of persons in Q. What is the number of persons in P originally ?
 (1) 90 (2) 100 (3) 120 (4) 132
108. A girl earns twice as much in December as in each of the other months. What part of her entire year's earning does she earn in December ?
 (1) $\frac{2}{11}$ (2) $\frac{2}{13}$ (3) $\frac{3}{14}$ (4) $\frac{1}{6}$
109. In a classroom three-fourth of the boys are above 160 cm in height and they are 18 in number. Also out of the total strength, the boys form only two-third and the rest are girls. The total number of girls in the class is _____.
 (1) 18 (2) 24 (3) 12 (4) 20
110. There are 19 hockey players in a club. On a particular day, 14 were wearing the prescribed hockey shirts while 11 were wearing the prescribed hockey pants. None of them was without either hockey pant or hockey shirt. How many were in complete hockey uniform ?
 (1) 8 (2) 6 (3) 9 (4) 7
111. A long rope has to be cut to make 23 small pieces. If it is double folded to start with, how many times does it need to be cut ?
 (1) 9 (2) 23 (3) 11 (4) 12
112. In a certain code language, '3a, 2b, 7c' means 'Truth is Eternal'; '7c, 9a, 8b, 3a' means 'Enmity is not Eternal' and '9a, 4d, 2b, 8c' means 'Truth does not perish'. Which of the following means 'Enmity' in that language ?
 (1) 3a (2) 7c (3) 8b (4) 9a

Directions (Question 113) : For the Assertion (A) and Reason (R) below, choose the correct alternative from the following:

- (1) Both (A) and (R) are true and (R) is the correct explanation of (A).
 (2) Both (A) and (R) are true but (R) is not the correct explanation of (A).
 (3) (A) is true but (R) is false.
 (4) (A) is false but (R) is true.

113. **Assertion (A) :** Industrial revolution first started in Great Britain in the 18th century.
Reason (R) : The steam engine was invented by James Watt.

Directions (Question 114) : The question given below has a statement followed by two conclusions I and II. Decide which of the conclusions follows from the statement.

Mark answer as

- (1) if conclusion I follows
 (2) if conclusion II follows
 (3) if neither conclusion I follows nor II follows
 (4) if both conclusions I and II follow

114. **Statement :** An advertisement of Artistic Incorporation says "If you are a trained artist with talent and if you have the ability to think out of the box, we are the right place for you to prove your worth".

Conclusions :

- I. All artists with the ability to think out of the box will be able to prove their worth.
 II. Artistic Incorporation can provide opportunities to a trained artist with talent.

Directions (Question 115) : In this question, a statement is followed by two courses of action to be pursued numbered I and II. You have to assume everything in the statement to be true, then decide which of the two suggested courses of action logically follow. Mark the answer as

- (1) if only course of action I follows
- (2) if only course of action II follows
- (3) if either course of action I or II follows
- (4) if neither course of action I nor II follows

115. **Statement :** The employees in the cycle factory have threatened to leave their jobs to protest against inhuman treatment meted out to them by the company.

Courses of Action :

- I. The Government should immediately order an inquiry to check the conditions in the factory.
- II. The company should shift its operations to some other place to continue its operations.

Directions (Questions 116-120) : Assume that the relationships mentioned are universal and do not take into account any exception from any particular community. Also, do not assume the gender of a person from the name mentioned.

- I. $P + Q$ means P is the brother of Q
- II. $P \div Q$ means P is the son of Q
- III. $P \times Q$ means P is the father of Q
- IV. $P * Q$ means P is the wife of Q
- V. $P - Q$ means P is the sister of Q

116. Which of the following relations shows that K is the uncle of I ?

- (1) $K + Y \times I$ (2) $K + Y - I$ (3) $K - Y \times I$ (4) $K + Y * I$

117. Which of the following relations shows that Z is the nephew of Q ?

- (1) $Z + Y \times K + Q$ (2) $Z \div Y * K + Q$ (3) $Z - I + K + Q$ (4) $Z \times I - K + Q$

118. Which of the following relations shows that I is the mother of Z ?

- (1) $I * Y \times S - Z$ (2) $I + Y \times S * Z$ (3) $Z - Y \times I + S$ (4) $Y + I - S + Z$

119. Which of the following relations shows that Y is the sister of Z ?

- (1) $Z \times I + Y$ (2) $Y - X + Z$ (3) $Z + I \times Y$ (4) $Y + I - Z$

120. Which of the following relations shows that K is the brother in law of Z ?

- (1) $Z \div Y + I \times K$ (2) $Z \div Y - I \times K$ (3) $Z \div Y \times I * K$ (4) $Z \div Y + I * K$

Space for Rough Work



Space for Rough Work



THE OMR ANSWER SHEET SHOULD BE HANDED OVER TO THE INVIGILATOR ON COMPLETION OF THE EXAMINATION.

A/XX-XVIII/XII

(16)

PA(0)-2018



HIGH COURT OF DELHI

PERSONAL ASSISTANT EXAMINATION - 2019

SHORTHAND TEST PASSAGE

Duration of Test: 5 minutes at the speed of 100 wpm

After giving our careful consideration to the facts and circumstances of the case, it appears to us that non-mention of a reasonable ground for eviction on the basis of which a claim for eviction is later on founded usually raises a suspicion about the existence of such ground but such non-mention by itself cannot disentitle a landlord to claim eviction on such ground. If a claim for eviction founded on such ground in the petition for eviction is proved to be well-founded and the same is consistent with the grounds on which eviction is permissible in law, the landlord will **(100)** be entitled to a decree for eviction notwithstanding the fact that such ground was not mentioned in the notice for eviction. In our view, the appellate authority has rightly indicated in the facts of the case that the partnership business under the name and style of Godrej and Company was in existence even prior to notice for eviction by the landlord. Such partnership business was registered and the licence for the business was obtained and the business had been subjected to assessments made by the income-tax authorities. Hence, such business was not brought into existence only for the purpose of **(200)** making a foundation for eviction of the tenant with mala fide intention. Hence, in the facts and circumstances of the case, it cannot be reasonably held that the claim of bona fide requirement on account of the said partnership business is in itself mala fide and should not be taken into consideration simply because the case

for bona fide requirement on that account had not been mentioned in the notice for eviction. There is no manner of doubt that the bona fide requirement is required to be considered objectively with reference to the materials on record that it is necessary **(300)** to determine the real intention of the landlord on the basis of evidences recorded in a case. If the materials on record clearly justify a case of bona fide requirement, there will be no occasion for the court to hold that the landlord did not require the premises bona fide simply because on a previous occasion the action of the landlord for bringing an eviction case was not bona fide. It should be borne in mind that the cause for eviction is a recurring cause of action and even if the existence of such cause of action had not been **(400)** found in ^{the} previous proceedings for eviction, the same cannot be discarded if such claim is established by cogent evidences produced by the landlord in subsequent proceedings. It will not be correct to hold that only because after a tenant was evicted by a landlord on the ground of reasonable requirement for building and reconstruction, the landlord did not make the alleged reconstruction but let out the premises to another tenant after obtaining possession, any subsequent eviction case for the said premises deserves to be dismissed. The landlord, in our view, may bring an action for eviction of the tenant subsequently. **(500)**

HIGH COURT OF DELHI
PERSONAL ASSISTANT EXAMINATION - 2019

Date of Examination : 10-03-2019

SHORTHAND TEST PASSAGE

Duration of Dictation : 5 Minutes at the speed of 100 w.p.m.

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This matter can be objectively determined only if the delinquent employee is heard and is given a chance to satisfy the authority regarding the final orders that may be passed by the said authority. In other words, the term consider postulates consideration of all the aspects, the pros and cons of the matter after hearing the aggrieved person. Such an inquiry would be a summary inquiry to be held by the disciplinary authority after hearing the delinquent employee. It is obvious that in considering this matter the disciplinary authority will have to take into account the entire conduct of the **(100)** delinquent employee, the gravity of the misconduct committed by him, the impact which his misconduct is likely to have on the administration and other extenuating circumstances or redeeming features if any present in the case and so on and so forth. It may be ^{held} that the conviction of an accused may be for a trivial offence as in the case of the respondent where a stern warning or a fine would have been sufficient to meet the exigencies of service. It is possible that the delinquent employee may be found guilty of some technical offence, for instance, violation of the **(200)** transport rules or the rules under the Motor Vehicles Act and so on, where no major penalty may be attracted.

It is difficult to lay down any hard-and-fast rules as to the factors which the disciplinary authority would have to consider but I have mentioned some of these factors by way of instances which are merely illustrative and not exhaustive. In other words, ^{this} the position is that the conviction of the delinquent employee would be taken as sufficient proof of misconduct and then the authority will have to embark upon a summary inquiry as to the nature and **(300)** extent of the penalty to be imposed on the delinquent employee and in the course of the inquiry if the authority is of the opinion that the offence is too trivial or of a technical nature, it may refuse to impose any ~~penalty~~ penalty in spite of the conviction. This is a very salutary provision which has been enshrined in these Rules and one of the purposes for conferring this power is that in cases where the disciplinary authority is satisfied that the delinquent employee is a youthful offender who is not convicted of any serious offence and shows poignant penitence **(400)** or real repentance he may be dealt with as lightly as possible. In this case, this appears to us to be the scope and ambit of this provision.

The disciplinary authority has the undoubted power after hearing the delinquent employee and considering the circumstances of the case to inflict any major penalty on the employee without any further departmental inquiry if the authority is of the opinion that the employee has been guilty of a serious offence involving moral turpitude and, therefore, it is not desirable or conducive in the interests of administration to retain such a person in service. **(500)**

P.T.O.

9/3/2019

HIGH COURT OF DELHI

**PERSONAL ASSISTANT EXAMINATION - 2019
TYPEWRITING TEST PASSAGE**

Duration of Test: 10 minutes

Matter to be typed	No. of strokes counted with space
The learned Senior Civil Judge has dismissed the application	62
reasoning that there are no admissions of the respondent/defendant	129
and the respondent/defendant has disputed the landlord-tenant	191
relationship and has rather claimed having been cheated. It is	255
further reasoned that according to the respondent/defendant, he	319
remains the owner of the property and though the	368
respondent/defendant admits receipt of legal notice but a decree on	436
admissions cannot be sought on the basis thereof.	485
On 9 th August, 2017 when this petition came up first before	546
this court, it was enquired from the counsel for the	598
petitioner/plaintiff, whether there are any other proceedings filed by	670
the respondent/defendant or by any of his siblings for setting aside of	742
the sale deed and the lease deed and whether the	791
respondent/defendant has filed any counter-claim in the suit. On	857
the counsel for the petitioner/plaintiff answering in the negative, it	928
was further observed that the respondent/defendant, without having	995
initiated any proceedings for setting aside of the sale deed and the	1064
lease deed, the same being registered documents have to prevail and	1132
the petitioner/plaintiff appeared to be entitled to a decree for	1197
possession on admissions. Hence, notice of this petition was issued.	1266
The counsel for the respondent/defendant though has not	1323
disputed that the respondent/defendant or any of his siblings have	1390
not taken any proceedings for setting aside of the sale deed or lease	1460
deed or for rescission of the same and have also not filed any	1523
counter-claim in the suit from which this petition arises but contends	1594

that filing of such a suit by the respondent/defendant is still within	1665
limitation, inasmuch as the respondent/defendant learnt of the	1728
misrepresentation only in December 2014.	1768
Neither counsel is able to state the date on which the	1824
respondent/defendant was served with the summons of the suit.	1887
However, the counsel for the petitioner/plaintiff states that the suit	1958
was preceded by a legal notice and to which a reply was given and the	2028
respondent/defendant on receipt of legal notice also had knowledge of	2098
the claim of the petitioner/plaintiff. It is further the contention of the	2174
counsel for the petitioner/plaintiff that the case of the	2232
petitioner/plaintiff is squarely covered by Karan Madaan v.	2292
Nageshwar Pandey, 209 (2014) DLT 241 and that even if the counter-	2358
claim were to be filed, the same would have been rejected in terms of	2428
the said judgment.	2446
The passing of a decree for possession cannot be deferred, if	2509
the petitioner/plaintiff were to be found entitled thereto, for the	2577
reason of the respondent/defendant intending to file a suit for setting	2649
aside of the sale deed and the lease deed, even if such suit is still	2719
within limitation. The fact remains that notwithstanding the written	2789
statement in the suit having been filed in February 2015, the	2851
respondent/defendant till now has not filed any such suit. Thus, as	2920
of now there is no step taken by the respondent/defendant for	2982
rescission of the registered documents aforesaid which establish the	3051
title of the petitioner/plaintiff to the property (though in a suit	3119
between landlord and tenant, such title is not necessary) and the	3185
relationship of landlord and tenant between the parties. The said	3252
registered documents have to prevail, particularly when the execution	3322
and registration thereof is admitted. The plea of the documents	3387
having been got executed by misrepresentation, cannot be a defence	3454
to a suit on the basis of the said documents unless the said	3515
documents are so declared by a competent court of law.	3569

Supreme Court in Gorakh Nath Dube v. Hari Narain Singh,	3626
1973 (SLT Soft) 620, though in the context of jurisdiction of the	3692
Consolidation Officer under the U.P. Consolidation of Holdings Act,	3760
1954, held that a distinction has to be made between cases where a	3827
document is wholly or partially invalid so that it can be disregarded	3897
by any court or authority and a document which has to be actually	3963
set aside before it can cease to have legal effect. To demonstrate, it	4035
was stated, that an alienation made in excess of power to transfer	4102
would be, to the extent of the excess of power, invalid - an	4163
adjudication on the effect of such a purported alienation would be	4230
necessarily implied in the decision of a dispute involving conflicting	4301
claims to rights or interests in land; but where there is a document	4370
the legal effect of which can only be taken away by setting it aside or	4422
by its cancellation, it must be held to be binding on the parties so	4511
long as it is not cancelled by a court having the power to cancel it.	4581

HIGH COURT OF DELHI

PERSONAL ASSISTANT (OPEN) EXAMINATION - 2018 TYPEWRITING TEST 10th March, 2019.

Duration of Test : 10 Minutes

Matter to be typed	No. of Strokes counted with space
There is no law prescribing reservation for general category candidates in public employment and therefore there is no question of reserved category candidates being selected against their seats as no general category candidate can be appointed against a slot in the roster which is kept for reserved category candidates.	75 149 218 292 321
Some newspapers have misreported a recent judgment of the Supreme Court, claiming that the judgment states that candidates from the reserved category cannot claim seats in the general category in any case. Such claims state that 50% of all seats are completely reserved for the general category, and no scheduled castes/scheduled tribe/originally backward class person can have a claim on such seats, even on the basis of merit. However, the actual judgment does not imply anything of this sort. Moreover, the law on this point "whether reserved category candidates can claim seats in the general category on the basis of merit" is very clear.	387 462 533 608 678 751 819 890 967
In the said case, the appellant belonged to the OBC category and had availed age relaxation (as was granted to other similarly situated candidates of the same category). Since no candidate from the general category had secured the minimum cut-off score, the appellant filed a writ petition before the high court to be accommodated in the general category. The High Court dismissed the petition. The Supreme Court affirmed this	1036 1103 1174 1249 1324 1396

Matter to be typed	No. of Strokes counted with space
decision and held that the appellant, who has applied under reserved	1465
category by availing age relaxation and also attending the interview under	1540
the reserved category cannot claim right to be appointed under the general	1615
category.	1624
The reason, as per the court, was that there is an express bar for the	1695
candidates belonging to SC/ST/OBC who have availed relaxation for	1761
being considered for general category candidates. The court was reading	1833
the existing rules and proceedings of Department of Personnel and	1899
Training, which stated that when a relaxed standard is applied in selecting	1975
the reserved category candidates, for example in the age-limit, experience,	2051
qualification, permitted number of chances in written examination,	2118
extended zone of consideration larger than what is provided for general	2190
category candidates, etc., the reserved candidates are to be counted	2259
against reserved vacancies only. Such candidates would be deemed as	2327
unavailable for consideration against unreserved vacancies.	2386
On similar lines, in 2015, in another case, the Gujarat High Court had held	2462
that considering the reservation policy applicable in the State of Gujarat	2537
contained in the relevant circular and relevant statutory provisions, i.e.,	2613
the Recruitment Rules, it was held that all those candidates belonging to	2687
the reserved category if they avail the benefit of age relaxation, it is held	2765
to be relaxation in the standard, and therefore, are not entitled to their	2840
cases being considered for general category vacancies and that their cases	2915
are required to be considered for the reserved category vacancies only.	2986

Matter to be typed	No. of Strokes counted with space
The proposition developed by the courts in these two judgments is that	3057
when there is an existing policy regarding the express bar for reserved	3129
category candidates who have availed relaxation, such as age-relaxation,	3202
in a selection process, such reserved category candidates would not be	3273
entitled to seats in the general category, even on the basis of merit.	3344
However, in the earlier case, the court had also observed that the appellant	3422
had not challenged the constitutional validity of the proceedings read with	3498
Rule 9 of the Recruitment Rules. The appellant had only sought for a	3568
declaration that the proceedings were not binding on the appellant. No	3639
argument was canvassed challenging the constitutional validity of the	3709
proceedings before the learned Single Judge or before the Division Bench	3782
of the High Court.	3800
This observation by the Supreme Court is quite important in context of the	3875
correct position of the law on this issue. This is because if the	3942
constitutional validity of these proceedings had been challenged, they	4013
would have been struck down, as they are inconsistent with a number of	4084
decisions made by the Supreme Court and the High Courts.	4140
In Jitendra Kumar's case, the Supreme Court was considering the UP	4207
Public Services (Reservation for Scheduled Castes and Scheduled Tribes)	4279
Act, 1994 Act, UP Act for short; and the government order which stated	4350
that if any person belonging to reserved categories is selected on the basis	4427
of merits in open competition along with general category candidates,	4497
then he will not be adjusted towards reserved category, that is, he shall be	4574
deemed to have been adjusted against the unreserved vacancies. It shall	4647

Matter to be typed	No. of Strokes counted with space
be immaterial that he has availed any facility or relaxation, like relaxation	4725
in age limit, available to reserved category. The Supreme Court thereby	4798
stated that a bare perusal of the order implies that there is no express bar	4875
in the UP Act for the reserved category candidates being considered for	4947
posts under the general category. It held that from the above it becomes	5021
quite apparent that the relaxation in age limit is merely to enable the	5093
reserved category candidate to compete with the general category	5158
candidate, all other things being equal. The State has not treated the	5230
relaxation in age and fee as relaxation in the standard for selection, based	5307
on the merit of the candidate in the selection test, i.e., Main Written Test	5384
followed by Interview. Therefore, such relaxations cannot deprive a	5453
reserved category candidate of the right to be considered as a general	5524
category candidate on the basis of merit in the competitive examination.	5597
Sub-section 2 of Section 8 further provides that Government Orders in	5667
force on the commencement of the Act in respect of the concessions and	5738
relaxations in upper age limit are not inconsistent with the Act and may	5811
continue to be applicable till they are modified or revoked.	5871
The court made it clear that with age relaxation and the fee concession,	5944
the reserved candidates are merely brought within the zone of	6006
consideration, so that they can participate in the open competition on	6077
merit.	6083